



HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 12509 of 1981

Tamesar And Others

.....Petitioner(s)

Versus

D.D.C. And Others

.....Respondent(s)

Counsel for Petitioner(s)	:	S.L.Yadav
Counsel for Respondent(s)	:	S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. The matter is listed under heading "Oldest pending cases for priority hearing".
2. List revised. Nobody is present on behalf of petitioners though learned Standing Counsel is present on behalf of State-respondents.
3. The writ petition is dismissed in default.
4. In case, any of the party is aggrieved with this order, he is free to move the recall application within one month from today.

(Prakash Padia,J.)

January 29, 2026

Pramod Tripathi